following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

I

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Π

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

III

* * 3*

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs and Central Excises Laws (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

IV

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Pills on the Table.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of item (xix) of clause (I) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922 (No. 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Murlidhar Chandrakant Bhandare from the membership of the Rajya Sabha on 2nd April, 1988.

The question was put and the metion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of paragraph 5(b) of the Government of India

Ministry of Human Resource Development (Department of Education) Resolution F. 1-2|85-No. PN. 2 dated the 10th April, 1986; read with item (5) (ii) of the Annexure thereto; this House do proceed to elect, in such manner as the Chairman may direct; one member from among the Members of the House to be a member of the Central Advisory Board of Education in the vacancy caused by the retirement of Shrimati Amarjit Kaur from the membership of the Raiva Sabha on the 2nd April 1988."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TOBACCO BOARD

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, on behalf of Shri P. R. Das Munshi, I beg to move:

"That in pursuance of clause (b) of sub-section 4 of section 4 of the Tobacco Board Act, 1975; (No. 4 of 1975); read with rule 4(1) of the Tobacco Board Rules; 1976 this House do proceed to elect; in such manner as the Chairman may direct; one Member from among the Members of the House to be a Member of the Tabacco Board."

 Th_e question was put and the motion was adopted.

NON-COVERAGE BY A.I.R. OF PAR-LIAMENT'S OBITUARY REFERENCE TO SHRI K. VASUDEVA PANICKER, MEMBER, RAJYA SABHA IN 'PAR-LIAMENT NEWS' ON 3RD MAY, 1988

श्री पशुपित न'थ सुकुल (उत्तर प्रदेश): उपसभापित महोदया में श्रापकी श्रनुमित से श्रीर ग्रापके माध्यम से सदन का श्रीर संरकार का ध्यान एक ग्रत्यन्त महत्वपूर्ण विषय की श्रीर खींचना चाहता हूं।

महोदया कल संसद के दोनो सदनों में स्वर्गीय श्री पनिकर के निधन पर हम लोगों ने शोक प्रकट किया और उनके सम्मान में दोनों सदनों की बैठक स्थगित हो गयी। संसद का यह समाचार दूरदर्शन पर तो आया, लेकिन संसद समाचार प्रौर पार्लियामेंट न्यूज में जो कि आकाशवाणी से प्रसारित होते हैं उनमें पार्लियामेंट न्यूज और संसद समीक्षा में उसको बिलकुल ही ब्लक आउट कर दिया। आकाशवाणी में ऐसा पहली बार हुआ है। . . (व्यवधान) जहां तक मेरी जानकारी है आकाशवाणी के रिपोर्टरों ने रिपोर्ट सबिंग्ट की, लेकिन जो ज्वाइंट आइरेक्टर उनके हैं रिपॉटिंग के उन्होंने उसको कैंसिल कर दिया और निकाल दिया।

तो मैं माननीय मंत्री जी से चाहूंगा कि इसकी पूरी जांच की जाये और पता लगाया जाए कि संसद की कार्यवाही को क्यों ब्लैक आउट किया गया।

श्री रजनी रंजन साहू (बिहार): महोदया, मैं इनकी भावनाग्रों के साथ हूं।

SHRI VISHWA BANDHU GUPTA (Delhi): Madam this is a serious matter. (Interruptions)

THE DEPUTY CHAIRMAN: The Minister of Parliamentary Affairs told me this morning that they are going to look into this. Government is going to look into this. (Interruptions)

CAUSE OF DEATH OF SHRI K. VA-SUDEVA PANICKER, MEMBER; RAJYA SABHA

श्री राम चन्द्र विकल (उत्तर प्रदेश):
उपसभापित महोदया, इसी से संबंधित
मेरी दूसरी जानकारी है जो मैं श्रापको देना
चाहता हूं। श्राज सभी समाचारपत्रों में
यह छपा है कि पनिकर जी की मृत्यु डाक्टर
की लापरवाही से हुयी, इंजेक्शन से हुयी,
यह कहा गया है। मैं चाहता हूं कि अगर
यह बात सही है और सुना है कि वह डाक्टर
गिरफ्तार भी हो गया है जैसा कि समाचारों